

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). The matter is before the Fact Finding Committee already set up to collect all available information in respect of demolitions etc., that had taken place in Delhi during the period of emergency.

Dowry

1046. **SHRI R. K. AMIN:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) how many cases of victimisation have been detected so far during the last three years yearwise; and

(b) what concrete steps Government have taken to curb this social evil?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) As implementation of the law is within the jurisdiction of the State Government, statistics in this regard are not available with or maintained by the Central Government.

(b) As recommended by the Committee on the Status of Women in India, the Government have declared the taking and giving of dowry as violation of Government Servants' Conduct Rules for Central Government employees, and the State Governments have been advised to take similar action.

(ii) In order to make the existing law more effective, the State Governments of Orissa, Bihar, West Bengal, Haryana, Punjab and Himachal Pradesh have amended the Dowry Prohibition Act, 1961. More stringent penalties for evasion of the provisions of the Act, and penalty for denying conjugal rights to the wife for not bringing sufficient dowry, are some of the provisions that find a place in some of these Acts. The states of

Bihar and Himachal Pradesh have made the offences under the Act cognizable.

(iii) As a part of the programmes of the National Service Scheme and the Nehru Yuvak Kendra Programme launched by the Department of Education, efforts are made to highlight the harm done by various social evils including the dowry system.

(iv) Anti-Dowry Publicity is being carried out by the information media of the Ministry of Information and Broadcasting, particularly through the Radio, Field Publicity Units and the Films Division.

2. However, voluntary effort must supplement the steps taken by Government so as to tackle the evil effectively.

Subsidised Housing Scheme for Industrial Workers

1047. **DR. VASANT KUMAR PANDIT:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Government's scheme for subsidised housing for the Industrial Workers started in 1952-53 was based on the salary limit of Rs. 350-00 per month;

(b) whether the Government of Maharashtra and many Industrial Housing Co-operative Societies have approached the Government to increase the limit to Rs. 750-00 per month; and

(c) what decision has the Government taken on this issue?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) through no such request was received from Industrial Housing Co-operation Societies, different requests were received from the Governments of Maharashtra, Gujarat etc., for raising the income limit to a level varying from Rs. 600/- to Rs. 1000/-.

(c) It was not found possible to accept the requests.

Loss by F.C.I. due to Laxity in Administrative Control ..

1048. SHRIMATI PARVATHI KRISHNAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether every year Food Corporation of India is losing several crores of rupees owing to laxity in administrative control, non-recovery of dues from agents and millers, and irregular accounting;

(b) if so, the facts thereof; and

(c) what is the total amount lost during last three years by Food Corporation of India?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) and (c). Do not arise.

Opening of New Universities

1049. SHRIMATI PARVATHI KRISHNAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have decided to open new universities in the country this year; and

(b) if so, the description thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) No, Sir.

(b) Does not arise.

Reorganisation of D.D.A.

1050. SHRIMATI MRINAL GORE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government propose to reorganise the present Delhi Development Authority; and

(b) if so, what are the reasons for these changes?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). No re-organisation of the Delhi Development Authority is being contemplated at present by the Government.

Fishing Harbours on Maharashtra Coast

1051. SHRIMATI MRINAL GORE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a number of fishing harbours on Maharashtra Coast have become immobile due to irregular operation of dredgers; and

(b) whether there is any proposal to provide additional subsidy to the Bombay Port Trust on this account?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir.

(b) No, Sir. But a fishing harbour for Rs. 405.72 lakhs at Sassoon Docks, Bombay has been sanctioned by the Government of India in March, 1977, which includes a sum of Rs. 11 lakhs towards initial dredging.

Youth Organisation for Country's Development

1053. SHRI S. D. SOMASUNDARAM: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware of a number of youth organisations